

O.A. 590/93

08.9.2000

Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. S.K.I. Naqvi, J.M.

Sri M.S. Negi for the applicant has sought adjournment on the ground of illness. Noname of learned counsel for the respondents has been printed in the cause list despite marginal note dated 17.7.2000 and order dated 18.7.2000. The names of both the counsels for the respondents may be printed in the cause list and the case be listed for hearing on 13.10.2000.

J.M.

A.M.

Nafees.

13.10.00

Hon. Mr. Justice R.R.K. Baredy V.C

Hon. Mr. S. Dayal, A.M

List has been revised, none is present for the parties O.A. 6 dismissed in default. No order as to costs.

H

A.M.

V.C

*Anmol*